

any judicial enquiry has been ordered in the case of a gruesome murder which took place in Pasharihat in the Cooch-Bihar district. I would like to draw the attention of the Home Minister to the fact that I personally met the Governor some time back for ordering a judicial probe in this case and also where some CPM men had brutally murdered some teachers, beheaded them. One primary school teacher was beheaded and there were many other such cases. I narrated all these things to the Governor of West Bengal and he also assured me that a judicial enquiry would be held in the Pasharihat incident. But I regret to find that nothing has so far been done about the same and the Governor now says that some representations were not made to him by the local representations or some responsible Members of Parliament. So, will he kindly look into this matter and, in view of the urgency of the matter—a gruesome murder has taken place in Pasharihat—will he order a judicial probe into it?

SHRI Y. B. CHAVAN : Sir, I am afraid for every case there cannot be a judicial probe or a judicial enquiry. It is being energetically investigated and ultimately this matter will go for a judicial enquiry, if necessary. I cannot say that for every case of murder there must be a judicial probe. There may be certain circumstances warranting a judicial probe. After all every case is heard by the courts; so it is a judicial enquiry in that sense. About this particular matter if he wants me to take it up with the Governor, I will request him to write to me about it.

DR. BHAI MAHAVIR : Sir, the way in which this murder mania is going on in West Bengal and the manner in which accusations and counter-accusations are being levelled even in this House, I would like to know from hon. Minister if the Government is satisfied with the present law and order situation—particularly when broad-day-light murders are taking place—in Bengal. Has any assessment been made about the rate of murders, is it increasing or is it decreasing since the President's Rule was imposed? Lastly, I would like to know whether the police has been disabused of brainwashing, the commitment which it was pushed into, whether the police has been disabused of that political influence.

SHRI Y. B. CHAVAN : Well, as far as the second part of the question is concerned, I have already answered it, because we will have to keep the police machinery completely objective in this matter and those efforts are on. About the murder mania to which he has referred, this is getting lesser and lesser. There is a general improvement in the law and order situation. But at the same time I must say that activities of the extremists seem to be somewhat on the increase. Both the things are there. Sometimes it looks like a contradictory statement, because the extremist activities seem to be a little on the increase.

SHRI M. M. DHARIA : Mr. Chaitman, may I know what is the policy of the Government? When a judicial enquiry is ordered, if the same officer is retained there, it is our experience that the police officers tamper with all possible evidence, they give threats to the witnesses who do not come for deposition and, to be frank, there is no fair enquiry whatsoever. Under these circumstances, when an enquiry is ordered by the Government, is it not necessary that the officer concerned should immediately be transferred? May I know what is the policy of the Government in this regard? Otherwise it is no use having that enquiry at all.

SHRI Y. B. CHAVAN : Sir, normally these questions are considered on the merits of individual cases. For example in the case of the Delhi enquiry the top officers directly connected with the incident have been transferred but at the same time one cannot undertake to transfer the entire set of officers because it will be very difficult to carry on the administration. But normally this point of view is kept in mind.

†SEIZURES OF TEN-DOLLAR NOTES IN MYSORE

*324. **SHRI A. D. MANI :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any seizures of over two thousand ten-dollar notes have recently been made in Mysore ;

(b) whether it is a fact that these are fake dollar notes ; and

(c) what action is being taken against those who are indulging or have indulged in the counterfeiting of U. S. dollar notes ?

†Transferred from the 12th May, 1970.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) The matter is under investigation.

(c) A case under section 489 (C) IPC has been registered against the accused persons and investigation is in progress.

Necessary vigilance is being maintained.

SHRI A. D. MANI : Sir, with reference to answer to part (a) of the question, may I ask the Minister whether any printing press was involved or only a person was arrested who was circulating 2000 ten-dollar notes? I want some more details about this matter and also the name of the person.

SHRI VIDYA CHARAN SHUKLA : Yes, Sir, a printing press was also involved and that printing machine which was used for printing these fake notes has also been seized.

SHRI A. D. MANI : May I ask the Minister as to what has been the seizure in terms of foreign exchange of forged notes during last year?

SHRI VIDYA CHARAN SHUKLA : The total I have not got but I will tell that the seizures that have been made in this particular case about which the question has been tabled here. Ten counterfeit American ten dollar notes were seized from his possession.

SHRI A. D. MANI : What is his name?

SHRI VIDYA CHARAN SHUKLA : I do not think I should give it unless the court decides about it. If you direct, Sir, I can give it.

SHRI A. D. MANI : We are entitled to know.

SHRI VIDYA CHARAN SHUKLA : If the Chairman allows, I will give.

MR. CHAIRMAN . What is the harm?

SHRI VIDYA CHARAN SHUKLA : The normal practice is unless the man is proved guilty in the country, during investigation, details of the case are not disclosed.

SHRI M. M. DHARIA : On a point of order.

SHRI VIDYA CHARAN SHUKLA : I have no objection to disclose the name.

SHRI M. M. DHARIA : When the investigation is going on, till the time a complaint is not lodged with the police station, the name may not be disclosed but when the complaint is lodged, I cannot understand why the name cannot be disclosed.

SHRI A. D. MANI : I want to make a submission on the same point of order.

MR. CHAIRMAN : Let me dispose of one point of order. On the same point I do not want arguments. When the investigating Department, that is the Police Department, which investigates arrives at its conclusions and feels there is a prima facie case, after that, there is no harm in disclosing the name because the name will be in the Court and the court proceedings are public but until that stage arrives, I do not think it will be proper that the name should be disclosed. My reason is that if the Police itself considers that there is no case against him and that he is an innocent person, then unnecessarily his reputation will be besmirched. Therefore I feel that if the case is at the earlier stage when the investigation is not complete and the Police has not sent up the charge-sheet and the Police is still investigating whether the particular person is guilty or not prima facie. . .

DR. BHAI MAHAVIR : If he has been arrested, it must be on the basis of some charge.

MR. CHAIRMAN : Arrest and bail—that is a matter of one minute. They have to arrest and if there is no objection they give bail but people may not know about. When the Police say that a person is guilty prime facie, then the name should be disclosed.

SHRI M. M. DHARIA : I would like to clarify myself again. If a case is registered at the police station, all these names appear every day in the press. Whatever cases are registered, they all appear in the press every day and here it is a very serious matter that American dollars were pointed in a printing press. Why the names of these persons should not be disclosed when a

case is registered. I cannot see. If the Government, feels shy, we can collect those names and make them known in eight days.

SHRI PITAMBER DAS : Sir, I request you to consider one thing. There is some sense in not disclosing the names, provided the disclosure affects the investigation proceedings of the Police. That can be understood. But if that does not affect the investigation proceedings, then there is no harm in its disclosure.

MR. CHAIRMAN : It is not a question of law. It is a question of discretion. I will ask the Home Minister whether in his opinion, the investigation may be prejudiced in case the name is disclosed. If it is prejudiced; he need not disclose it.

श्री राजनारायण : आपने ऐसी व्यवस्था दें दी। नाम बताने में हर्ज क्या है ?

श्री सभापति : अगर नाम देने से बहुत फायदा हो, तो दूसरी बात है।

श्री राजनारायण : वह व्यक्ति गिरफ्तार हुआ और बेल आउट हुआ और फिर भी आप कहते हैं कि नाम डिस्क्लोज न किया जाए यह देश कैसे चलेगा।

श्री सभापति : यह चीज पब्लिक इन्ट्रेस्ट में होती है।

(Interruptions.)

SHRI VIDYA CHARAN SHUKLA : I cannot say whether this disclosure of name will affect the case one way or the other but I shall disclose.

MR. CHAIRMAN : This will help.

SHRI VIDYA CHARAN SHUKLA : One Tony Cherman of Bangalore was first arrested and the information furnished by him led to the arrest of D. Narasappa, Mangalore. Then another from Bangalore, B. Raman, was arrested. Then another person Mr. I. C. Goray of Bombay was also arrested. After that, one M. Patro, who was running a printing press has also been arrested. After that, against another accused person, V. K. Rajan, a warrant has been issued; but he is absconding. After that some others were arrested

with regard to the other cases that were earlier instituted, in Delhi and one in Giridih and the investigation of the cases has disclosed that these people have been active in various places in the States of Mysore, Kerala, Maharashtra and Tamil Nadu.

SHRI S. S. MARISWAMY : May I know from the Minister if this has any connection with the case detected in Madurai where a certain printing press was involved and a few persons were arrested ?

SHRI VIDYA CHARAN SHUKLA : If notice is given, I shall find out about such individual cases and furnish the information to the House.

MR. CHAIRMAN : Shri Niranjana Varma.

श्री निरंजन वर्मा : क्या मंत्री महोदय यह बताएंगे कि एफ०आई०आर में से ऐसा कुछ आप को पता चला है कि यह कोई अन्तर्राज्य ग्रोह है या कोई अन्तर्राष्ट्रीय ग्रोह है जो ऐसा काम कर रहा है या यह शुद्ध भारतीय मस्तिष्क की देन है।

श्री विद्या चरण शुकल : अभी तक जो जांच पड़ताल हुई है, उससे यही पता चला है कि विशुद्ध भारतीय षडयन्त्र यह है और जैसा कि मैं ने पहले बताया है तीन चार राज्यों के निवासी इस में इन्वाल्व्ड हैं।

SHRIMATI PURABI MUKHOPADHYAY : The Minister should not have replied on that point because the case has been instituted and it is under investigation. The question as to whether Indian or foreign people are implicated should not have been answered.

MR. CHAIRMAN : That is past history now.

SHRI K. CHANDRASEKHARAN : May I know the name of the printing press involved in this matter ? May I also know whether some inter-State gang had been active at Coimbatore for some time past by printing Rs. 100 Indian currency ?

SHRI VIDYA CHARAN SHUKLA : The name of the printing press is Jalia printing press and the investigation so

far has only revealed the names of the persons I have given and the places that I have mentioned. The investigations, as I stated, are still in progress and before the investigations are completed, further facts may come to light.

STUDENT PARTICIPATION IN UNIVERSITY AFFAIRS

*493 DR SALIG RAM

SHRI KRISHAN KANT †

Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state what progress has been made regarding the proposal for greater student participation in the university affairs?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF V K R V RAO) A statement is laid on the Table of the Sabha

STATEMENT

According to the available information, in many Universities/Institutions students are associated with such matters as welfare activities, management of libraries and hostels, maintenance of discipline, promotion of sports, etc. Some of the Universities have also set up joint student teacher committees as recommended by the Education Commission (1964-66)

The question of student participation in the various University bodies was also considered by the Conference of Vice-Chancellors held in April 1969. The Conference recommended that it may be referred to the Committee to be set up by the University Grants Commission to consider the governance of Universities and Colleges and allied matters. The Commission has since constituted Committees on the governance of Universities and Colleges and this question is under their consideration. The Committees are likely to submit their reports by the end of July 1970.

Shri Madhu Limaye's bill on students participation in the Central Universities Administration is pending consideration in the Lok Sabha.

†The question was actually asked on the floor of the House by Shri Krishan Kant.

SHRI KRISHAN KANT May I know if it is not a fact that a conference of students' representatives was called by the Minister and it came to some conclusions? May I know what further steps have been taken regarding the participation of students in University affairs?

PROF V K R V RAO The conference of Students was held in May and the conclusions of that conference have been sent to the UGC and all the Universities for their comments. I think we have received replies from some Universities but I think the Member is aware that the conclusions of the conference related not only to participation but also to general reconstruction of society and so on.

SHRI KRISHAN KANT May I know whether in view of the increasing incidents like tampering with examination papers, clashes with invigilators, etc. is the Government thinking of taking the students into confidence so that the whole examination system and invigilation are properly reorganised? Do the Government propose to take into confidence the students so that the malady is remedied and brought under control?

PROF V K R V RAO I think the Member has made a very useful suggestion and we will take that into account.

SHRI R T PARTHASARATHY May I know whether the hon. Minister means by participation that the students will have some hand in the governance of the universities and it is a dangerous thing if he is going to say that they will?

PROF V K R V RAO In spite of the threat contained in the last portion of his question I have to say that this matter is now under the active consideration of a Committee set up by the University Grants Commission under the chairmanship of Mr Justice Gajendragadkar. That Committee is dealing with the whole subject of governance of universities including the question of student participation in the governance of universities and the Report of that Committee is expected some time by the end of July.

DR DEBIPRASAD CHATTOPADHYAYA Sir, this answer is very strange. If you kindly go through the